

## **Telecom Regulatory Authority of India (Allowances to part-time members) Rules, 2000**

**Notification.-** G.S.R. 666(E). –

In exercise of powers conferred by clause (aa) of sub-section (2) section 35 read with sub-section (6A) of section 5 of the Telecom Regulatory Authority of India Act, 1997 (No. 24 of 1997), the Central Government hereby makes the following rules, namely:-

New Delhi, the 18th August, 2000

**1. Short title and commencement.-** (1) These rules may be called Telecom Regulatory Authority of India (Allowances to part-time members) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions.-** In these rules, unless the context otherwise requires,-

(a) "Act" means the Telecom Regulatory Authority of India Act, 1997 (24 of 1997);

(b) "Authority" means the Telecom Regulatory Authority of India established under sub-section (1) of section 3 of the Act;

(c) "Meeting" means meeting convened by the Authority as per the TRAI Meetings for Transaction of Business Regulation 1999;

(d) "part-time member" means a part-time member appointed under sub-section (3) of section 3 of the Act.

**3. Meeting allowance.-** A part-time member shall be entitled to receive an allowance of Rs. 2000/- (two thousand rupees only) for a meeting of the Authority attended by him.

**Provided that** total of such allowance to a part-time member shall not exceed Rs. 26,000/- per month;

**Provided further that** where a Government officer is appointed as a part-time member, he shall not be paid any allowance.

4. Conveyance allowance.- A part-time member, not being a Government

officer, shall, for attending a meeting of the Authority be reimbursed an amount of Rs. 500/- or the actual expenses incurred by him whichever is less, and the reimbursement shall be claimed on self certification basis: Provided that no conveyance allowance shall be admissible to a Government officer appointed as a part-time member of the Authority : Provided further that where a part-time member is called upon to go out of the ordinary place of his residence for discharging his duties as such member, he shall be entitled to travelling allowance, daily allowance, and accommodation at the same rates as applicable to a whole-time member of the Authority : Provided also that official visits abroad by such part-time member shall be governed by the same provisions as are applicable to a whole-time member of the Authority.

5. Oath of office and secrecy.- A part-time member shall, before entering upon his office, subscribe to an oath of office and an oath of secrecy. The oath of office and the oath of secrecy shall be administered in the format annexed to the Rules.

6. Residuary matters.- Residuary matters relating to part-time members, with respect to an allowance for which no express provision has been made in these rules, shall be referred by the Authority to the Central Government for decision.

7. Power to relax.- The Central Government shall have powers to relax any provision of these rules with respect to any class or category of persons.